

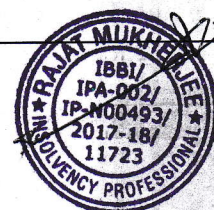
FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RCBS REALTY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RCBS REALTY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	June 29, 2011
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109WB2011PTC164353
5.	Address of the registered office and principal office (if any) of corporate debtor	111A, Shyama Prosad Mukherjee Road, 2 nd Floor, Kolkata, West Bengal-700026
6.	Insolvency commencement date in respect of corporate debtor	December 13, 2019 being the date of delivery of Order by NCLT, Kolkata
7.	Estimated date of closure of insolvency resolution process	June 10, 2020, being 180 days from December 13, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajat Mukherjee IBBI/IPA-002/IP-N00493/2017-18/11723
9.	Address and e-mail of the interim resolution professional, as registered with the Board	302, Daga Complex II, 103/5 B K Street, Uttarpara, Hugli, West Bengal-712258
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No.30, 2 nd Floor, Lawyer Chamber, Picket Road, marine Lines, Mumbai – 400002. irp.rcbs@gmail.com
11.	Last date for submission of claims	December 27, 2019 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Plot cum home buyers.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Anil Seetaram Vaidya Insolvency Professional Regn. No. IBBI/IPA-002/IP-N00067/2017-2018/10145 Plot No. 107, S.No. 62/65, Mahatma Society, Bhusari Colony, Kothrud, Pune, Maharashtra, 411038 Email: anilvaidya38@gmail.com



		2. Ravi Bagri Insolvency Professional Regn. No. IBBI/IPA-001/IP-P00789/2017-2018/11344 Octacrest Complex, Wing-A, Flat No. 1101, Lokhandwala Township, Kandivali (East)-400101, Maharashtra Email: ravibagri@yahoo.com 3. Subrata Monindranath Maity Insolvency Professional Regn. No. IBBI/IPA-001/IP-P00884/2017-2018/11481 B 202, Jai Gurudeo Complex, Plot 16-19 and 21-25, Sector 17, Kamothe, Navi Mumbai 410209, Maharashtra Email: subrata.m@hotmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Details of Authorized Representative are available at the address mentioned in Item No 13 above.

Notice is hereby given that the National Company Law Tribunal (NCLT), Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of **RCBS Realty Private Limited** on **December 13, 2019 being the date of delivery of Order by NCLT, Kolkata.**

The creditors of RCBS Realty Private Limited, are hereby called upon to submit their claims with proof on or before December 27, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class, Plot cum home buyers, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



 Rajat Mukherjee
 Interim Resolution Professional
 IBBI/IPA-002/IP-N00493/2017-18/11723

Date: December 19, 2019

Place: Kolkata